

ITEM NO.28

Court 5 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SMW (C) No(s).6/2021

IN RE : CHILDREN IN STREET SITUATIONS

(MR. GAURAV AGRAWAL, ADVOCATE IS AMICUS CURIAE IN THE MATTERS.
[ONLY SMW (C) NOS. 6/2021 AND 4/2020 ARE TO BE LISTED ON 28.3.2022
AT THE END OF THE BOARD.]

(with Applns. For Exemption From Filing Affidavit And Exemption
From Filing O.T.)

WITH

SMW(C) No. 4/2020 (PIL-W)

(Mr. Gaurav Agrawal, Advocate (A. C).)

(with Applns. For Appropriate Orders/Directions,
Clarification/Direction, Exemption From Filing Affidavit, Exemption
From Filing O.T., Exemption From Paying Court Fee, Intervention
Application, Intervention/Impleadment)

Date : 28-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI

For the parties: By Courts Motion

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Mr. Mukesh Kumar Maroria, AOR

IA No.42125 & 42135/2022

Mr. Amod K. Kanth, General Secretary, Prayas
Juvenile Aid Centre (Society) (in-person)

UPON hearing the counsel the Court made the following
O R D E R

SMW(C) No.6/2021 :

In its affidavit dated 24.03.2022, the NCPCR has stated that the State Governments/Union Territories have informed that formulation of policy consequent upon the recommendations made by the NCPCR is under process and will be completed by second week of April,2022.

List on 18.04.2022 at the end of the Board.

The NCPCR, in its affidavit dated 24.03.2022, has given particulars of Children in Street Situations (CiSS) who have been identified and the steps taken by various State Governments/Union Territories for rehabilitation of children. The State Governments/Union Territories are directed to assess the gaps pointed out by the NCPCR in its affidavit, in the measures so far adopted and to act on the recommendations made by the NCPCR, by way of letters addressed to various district authorities, for refining the process of identification and rehabilitation of CiSS.

The State Governments/Union Territories are directed to file status reports within a period of two weeks from today, after serving copies to the learned Amicus Curiae.

SMW(C) No. 4/2020 :

List on 04.04.2022 at 3.00 p.m.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master